Government of India  
Ministry of Corporate Affairs  

Notification  

New Delhi, dated the 10th April, 2012

S.O (E)........... — In exercise of the powers conferred by sub-section (1) of section 210A of the Companies Act, 1956 (1 of 1956), the Central Government hereby makes the following amendments in the notification of the Government of India in the Ministry of Corporate Affairs number S.O. 804 (E), dated the 11th April, 2012 published in Part II, Section 3, Sub-section (ii) of the Gazette of India Extra-ordinary dated the 11th April, 2012, namely:-

In the said notification,-

(i) for serial number 5 and the entries relating thereto, the following serial number and entries shall be substituted, namely:-

|“(5) | Shri Deepak Singhal, Chief General Manager-in-charge, Department of Banking Operations and Development, Nominee of Reserve Bank of India. | Member, nominated under clause (d) of sub-section (2) of section 210A].”;

(ii) for serial number 11 and the entries relating thereto, the following serial number and entries shall be substituted, namely:-

|“(11) | Shri V.S. Sundaresan, Chief General Manager, Corporation Finance Department, Securities and Exchange Board of India. | Member, nominated under clause (i) of sub-section (2) of section 210A].”;

[F. No.1/5/2001 – CL-V]  

(Renuka Kumar)  
Joint Secretary to the Government of India

Note: - The principal notification was published in the Gazette of India, Extra-ordinary, Part II, Section 3, Sub-section (ii), vide number S.O. 804 (E), dated the 11th April, 2012, which has not been amended so far.